O.A. No. 265/1994

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New Delhi dated the 16th Feb., 1994

Hon'ble Sh. N.V.Krishnan, Vice Chairman(a) Hon'ble Sh. B.S. Hegde, Member(Judicial)

- Mr.Hawa Singh Son of Sh. Sardar Singh R/O 1541, Gulabi Bagh, Delhi.
- 2. Mr.Sarma Nand Sharma son of Sh.Nanak Chand, H.No.7594, Gali No.12,01d Seelampur, <u>Delhi</u>.31
- 3. Mr.Sat Marain son of Sh.Baru Ram Sharma, 187, Sharda Niketan, Saraswati Vihar, <u>Delhi</u>.

... Applicants

(By Advocate Sh. S.C. Gupta Sr.Advocate with Sh.B.T. Kaul)

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- 1. Lt.Governor of Delhi, Govt.of Ntional Capital Territory of Delhi 5.Shamnath Marg, Delhi
- The Chief Secretary (NCT, Delhi)
   Delhi Administration Office
   Shamnath Marg, Delhi
- The Secretary (Services)
   Delhi Administration Office (NCT, Delhi)
   Shannath Marg, Delhi
- 4. The Secretary-cum-Commissioner(Transport), Delhi Administration(NCT, Delhi) 5/9, Under Hill Road, Delhi
- 5. Union Public Service Commission, through the Secy. UPSC, Dholpur House, shahajahan Road, New Delhi
- 6. The Commissioner of Police, I.P. state Building, New Delhi.
- 7. Mr. Dhir Singh, Enforecement Officer, Directorate of Transport, Delhi Admn. 5/9, Under Hill Road, Delhi

8. Mr.Ashok Kumar Talwar, Enforcement Officer, Directorate of Transport, 5/9 Under Hill Road, Delhi



- 9. Mr. Bir Singh, Enforcement Officer, Directorate of Transport 5/9 Under Hill Road, Delhi
- Mr. Satbir Singh, Enforcement Officer, Dte.of Transport, 5/9, Under Hill Road, Delhi

....Respondents

## ORDER (ORAL)

(Hon'ble Sh. N. V. Krishnan, Vice Chairman(A))

Applicants have filed MA 393/94 for filing joint application. He ard. That MA is allowed.

(Enforcement) in the Directorate of Transport, Delhi Administration. It is claimed that they are entitled to be considered for promotion as Enforcement

Officer in accordance with the Ann.III notification under the proviso to Article 309 of the constitution.

Specifying the rules for remement to this post in the schedule to that notifications. It is alleged that certain actions have been taken by the Department to fill up the posts of Enforcement

Officer which are contrary to these recruitment Rules. The applicants have therefore, prayed for the following directions:-

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- i) Direct the respondents to initiate steps for seeking relaxation in the matter of educational qualification of the applicants from UPSC.
- Direct the respondents to consider the applicants for promotion to the post of Enforcement Officers from the date they become eligible i.e. from 20.4.1994 and thereafter against the 50% quota by promotion under the Recruitment Rules.
- iii) Direct the Respondent not to fill by transfer on deputation 50% quota of posts/vacancies of Enforcement Officers by promotion.
- Shri S.C. Gupta the learned senior counsel 3. for the applicants has drawn our attention to the provisions in the various col'umnJof the schedule to the Ann. II notification. He submits that it would be evidentfrom the Col.11 that 50% of posts are to be filled up by promotion, failing which by transfer on deputation. We are not concerned with the consequence if both these methods do not succeed. The educational and other qualifications required for direct recruits. (D.R.) are specified in Col.8. It is stated in Col.9 that app prescribed for Direct Recruits will not apply to promotees but the educational qualification prescribed for Direct Recruits. Col.8 regarding educational and others qualifications le carries for direct recruits / the following note.
  - "NOTE \_1" Qualification are relaxable at the description of UPSC in case of candidates otherwise well qualified"
    - we are not concerned with Note 2th

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qualifications for direct recruits are relaxable at the discretion of UPSC. The aducational qualifications for direct recruits . have admittedly been made applicable for promotees also. Therefore, UPSC has a right to consider relaxing the same for promotees. Respondents cannot, on their own take any unilateral decision that applicants do not have the necessary educational qualification and that, therefore, they cannot be promoted and for this reason a recruitment by resort to reduced washert transfer on deputation. He W with contends that UPSC has been vested/power of relaxation. It was the duty of the respondents to refer the cases of the applicants in the first instance, to the UPSC to seek relaxation and, if such relaxation is permitted. Considering the cases of the applicant for promotion. It is only if such relaxation is refused they can resort to recruitment by make any transfer on deputation. He contends that

Learned counsel for the applicant states that

Note 1 below column 8 has to be read as having been incorporated in col.9 where the rule provides whether the qualifications prescribed for direct recruits will apply to promotees.

5. We have carefully considered these arguments.



We are unable to agree. This argument might have had some was force if the UPSC /concerned with making promotion. We find that in respect of promotion, Col.13 gives the authority to the Group'B' DPC to consider promotion. The composition of the DPC is also indicated. The UPSC is not represented Col.14 states, the circumstances in which UPSC has to be consulted. Recruitment by promotion is not a circumstance requiring such consultation.

In the circumstances, UPSC has no role in the matter of promotion. If at all anyone can relax the chalification for promotees it is only the DC or the appointing authority. They have no such authority under the schedule. We are, therefore of the view, that the action of the respondents in declaring that the applicants are not eligible for promotion as they lack the required educational can not be faulted. We find no merit in the O.A. It is dismissed at the admission stage.

(B.S. Heade)

(N. V. Krishnan)

Member(J)

Vice Chairman(a)

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